

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 76 of 2021**

In the matter of:

Canara Bank

....Appellant

Vs.

Valley Iron & Steel Co. Ltd.

....Respondent

Present:

Appellant: Mr. Pradeep Dewan, Senior Advocate with Ms. Anju Jain, Mr. Hitesh Sachar, Ms. Srishti Badhwar, Advocates.

Respondent:

ORDER

(Through Virtual Mode)

11.02.2021: The issue raised in this appeal against impugned order dated 23rd December, 2020 passed by the Adjudicating Authority (National Company Law Tribunal), New Delhi Bench-II dismissing the Appellant's application under Section 7 of the Insolvency and Bankruptcy Code, 2016 as being barred by limitation is that there is an acknowledgment dated 24th March, 2017 emanating from the Corporate Debtor which brings the claim within the limitation period.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Contd/-.....

List the appeal 'for admission (after notice)' on 19th March, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g